IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 313
Plan IA- 26/2024,
In
IB-1084(ND)/2019

IN THE MATTER OF:

M/s. HDFC ERGO General Insurance Company Ltd.	....	Petitioner/Applicant
Vs.		
M/s. Prime Infra Park Pvt. Ltd	....	Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 04.07.2024

CORAM:
SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,
HON'BLE MEMBER (TECNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Mr. Gautam Singhal. Mr. Rajat Chaudhary, Ms. Aastha Vishnoi Advs.
For Respondent	:	Mr. Tushar Parashar, Mr. Ajit Kulakrni and Sharad Deshpande Advs.

ORDER

Due to paucity of time, the matter is adjourned to **15.07.2024.**

-sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik